



**IN THE INCOME TAX APPELLATE TRIBUNAL**

**"K" BENCH, MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER AND**

**SHRI S. RIFAUR RAHMAN, ACCOUNTANT MEMBER**

ITA no.7287/Mum./2017  
(Assessment Year : 2013-14)

Chino Corporation India Pvt. Ltd.  
Plot no.PAP A-235 to 240  
South Central Road, TTC Indl. Area  
MIDC Mahape, Navi Mumbai 400 710  
PAN – AABCC2221M

..... Appellant

v/s

Asstt. Commissioner of Income Tax  
Circle-15(1)(2), Mumbai

..... Respondent

ITA no.3616/Ahd./2015  
(Assessment Year : 2011-12)

Chino Corporation India Pvt. Ltd.  
Registered Office at Chino House  
10, Maharani Industrial Estate  
Somnath Road, Daman  
U.T. of Daman & Diu 396 210  
PAN – AABCC2221M

..... Appellant

v/s

Asstt. Commissioner of Income Tax  
Vapi Circle, Vapi

..... Respondent

ITA no.216/Ahd./2017  
(Assessment Year : 2012-13)

Plot no.PAP A-235 to 240  
South Central Road, TTC Indl. Area  
MIDC Mahape, Navi Mumbai 400 710  
PAN – AABCC2221M

..... Appellant

v/s

Asstt. Commissioner of Income Tax  
Vapi Circle, Vapi

..... Respondent

Assessee by : Shri Abhishek Tilak  
Revenue by : Shri Anand Mohan

Date of Hearing – 06.07.2020

Date of Order – 06.07.2020

**ORDER**

**PER BENCH**

The aforesaid appeals are by the same assessee for the assessment years 2013-14, 2012-13 and 2011-12.

2. At the outset, Shri Abhishek Tilak, the leaned Counsel for the assessee submitted that the assessee has instructed him to withdraw the appeals as the assessee has decided to opt and take benefit of the Vivad Se Vishwas Scheme (VSVS). In this context, he submitted a letter dated 2<sup>nd</sup> July 2020, sent by the assessee to the Registry of the Tribunal and a copy of which has been marked to him. Additionally, the assessee has also sent an e-mail on 6<sup>th</sup> July 2020, reiterating its

decision to withdraw the appeals, thereby, seeking permission of the Bench for the same.

3. Shri Anand Mohan, the learned Departmental Representative has no objection for withdrawal of the appeals by the assessee.

4. Keeping in view the aforesaid facts, we permit the assessee to withdraw the captioned appeals. Accordingly, the appeals are dismissed as withdrawn.

5. In the result, all the appeals are dismissed.

Order pronounced to the parties in course of virtual court proceedings on 06.07.2020

**Sd/-**  
**S. RIFAUH RAHMAN**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**SAKTIJIT DEY**  
**JUDICIAL MEMBER**

**MUMBAI, DATED: 06.07.2020**

Copy of the order forwarded to:

- (1) The Assessee;
- (2) The Revenue;
- (3) The CIT(A);
- (4) The CIT, Mumbai City concerned;
- (5) The DR, ITAT, Mumbai;
- (6) Guard file.

*Pradeep J. Chowdhury*  
*Sr. Private Secretary*

True Copy  
By Order

Assistant Registrar  
ITAT, Mumbai